

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
17-11-2023 AT 10.30 AM**

IA(IBC) 1753/2023 in CP(IB) No.673/7/HDB/2019
u/s. 7 of IBC, 2016

IN THE MATTER OF:

Bank of India

...Financial Creditor

VS

ECI Infra Towers Company Pvt Ltd
(Corporate Guarantor of ECI Engineering
& Construction Co.Ltd)

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1753/2023

Learned Counsel Smt. Mummaneni Vazra Laxmi, for applicant and Smt. Kalpana G, Liquidator in person and Learned Counsel Mr. Srikanth Rathi for Mr. VVSN Raju, for Respondent No.1 present through Video Conference. Heard the learned counsel for liquidator before we could order notice to the respondent Learned Counsel for the Respondent No.1 submitted that he has been instructed by Respondent No.1 to appear and hence he prays time for filing Vakalat. Hence, one week time is granted for Respondent No.1 to file Vakalat and 10 days' time to file counter if any. Meanwhile notice be taken to the other respondents, matter adjourned to 01.12.2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)